MR. SPEAKER: We now adjourn for lunch to re-assemble at 2 O'Clock.

13.03 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at seven minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

HOMOEOPATHY CENTRAL COUNCIL BILL

MR. DEPUTY-SPEAKER: Now we take up the consideration and passing of the Homoeopathy Central Council Bill.

Mr. A. K. Kisku.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): With your permission, I move:*

"That the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

Just, by way of introduction, I would like to say that the Indian Medicine and Homoeopathy Central Council Bill was introduced in the Rajya Sabha in December, 1968. The Joint Committee which considered this Bill had recommended the establishment of a separate Council for Homoeopathy. On these recommendations the present legislation for constitution of the Central Council of Homoeopathy has been introduced. The Central Council of Indian Medicine has already been constituted under the Indian Medicine Central Council Act 1970. The Central Government is anxious to constitute the Central Council of Homoeopathy also as early as possible.

The Homoeopathy Central Council Bill 1971 was introduced in the Rajya Sabha on 1st December 1971. This Bill provides for the constitution of a Central Council for Homoeopathy and maintenance of a Central Register of Homoeopathy and for matters connected therewith. This Bill was referred to a Joint Committee of both the Houses. This Joint Committee has taken great pains in reviewing all matters relating to Homoeopathy and evaluating its present position in the country. The Committee visited many of the premier Homoeopathic Medical Colleges at Calcutta, Bombay and Trivandrum. They interviewed 102 witnesses and recorded their evidence. It has also examined 100 memoranda and replies to Questionnaires received from 248 individuals, professional associations and institutions. The Report of this Committee was placed on the floor of both the Houses on 26th March, 1973. The Report recommends that the Bill as amended by the Committee be passed.

I am very grateful to this Joint Committee for the valuable work they have done and the material they have collected in respect of Homoeopathy and placed before us. I am particularly thankful to the Chairman and Members of both the Houses in the Joint Committee for the tremendous work undertaken and the speed with which they had completed the task.

The principal changes effected by the Committee in the Bill and the reasons therefor are set out in the Report.

These changes have been made taking into consideration the memoranda submitted, the replies received for the questionnaires and the evidence tendered before the Committee. These changes have gone a long way in improving the content of the Bill and have made it comprehensive, suited to the existing conditions and acceptable to the profession at large. They seem to have left out no significant point and made our work easy. The amendment moved by me and passed by Rajya Sabha relates only to insertion of the recognised qualifications of the Karnataka State. This information was furnished late by the

*Moved with the recommendation of the President.

[Shri A. K. Kisku]

State Government and hence could not be incorporated earlier. Otherwise there is no other change made in the Bill reported by the Joint Committee which consisted of Members from this House also.

In addition to this legislation which is expected to bring in uniformity in the Homoeopathic education in this country and raise the standards of Homoeopathic education, Government of India have taken several steps to develop this very useful scientific system. To mention a few, I may inform that the private Homoeopathic institutions are now given financial assistance according to an approved pattern to bring them to recommended standards as regards building, equipments, staff, etc. During the Fifth Plan there is a proposal to establish a National Institute of Homoeopathy which will function on the lines similar to the All India Institute of Medical Sciences. There is also a proposal to extend the present scheme of financial assistance to the private institutions to the State Government colleges also as recommended by the Public Accounts Committee and the scheme is being processed in my Ministry now. The Central Council for Research in Indian Medicine and Homoeopathy constitutd in 1969 is looking after Research schemes in Homoeopathy. Under this Council a Central Research Institute has been established and is functioning at Calcutta, which many Members of the Joint Committee had visited and appreciated its work. A regional Research Institute is also functioning at Delhi. Another similar unit may be established very soon. A pilot scheme to utilise the homoeopaths in the Rural Health Scheme is being finalised.

The Government of India have constituted a Homoeopathic Pharmacopoeia Committee for preparing standards for Homoeopathic medicines. This Committee has compiled the First Volume consisting of 180 most commonly used drugs and the publication is awaited from the press. This Pharmacopoeia will be recognised under the Drugs and Cosmetics Act and manufacturers will be obliged to comply with the standards set out in it in respect of products manufactured by them. Even though there is not much adulteration in Homoeopathic medicines, probably, these being cheap and there is no black market or scarcity the quality is bound to improve after publication of this Pharmacopoeia and more confidence can be created in the minds of the buyer. This Committee is already busy with the work relating to the Second volume for which standards for 70 drugs have so far been completed. There is also a proposal to establish Homoeopathic Pharmacopoeial Laboratory during the Fifth Plan period, which will improve and add additional standards to raise the quality further and also act as a testing laboratory.

By the persuation of the Central Council of Health and the follow up action by the Adviser in Homoeopathy supplemented by the visits of the Joint Committee to some State Capitals, the State Governments are also taking greater interest in its development.

Many States have appointed separate officers to look after the work of Homoeopathy and Kerala is the first State to have a separate directorate for this system. Because of this impetus, some State Governments are going to start State Homoeopathic Colleges with degree course.

Hence I commend that the Bill, as reported by the Joint Committee and as amended and approved by the Rajya Sabha, be accepted by this House also.

With these words, I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

श्री हुकम चन्द कछवाय (मरेना) : मैं एक निवेदन करना चाहता हूं। अभी माननीय मंत्री जी ने जो बिल रखा है, यह एक परम्परा चर पड़ी है कि उप मंत्री या राज्य मंत्री यह

बिल पेश करते हैं और वही जवाब भी दिया करते हैं मंत्री महोदय स्वयं उपस्थित नहीं होते हैं। तो मैं निवेदन करूंगा कि मंत्री महोदय को बुलवाया जाय, वह स्वयं उपस्थित रहें। हमेशा राज्य मंत्री या उप मंत्री बिल पेश करें यह ठीक नहीं है।

श्री एस. एम. बनर्जी : उपाध्यक्ष महोदय, मैं इस बिल का स्वागत करने के लिये खड़ा हुआ हूं। यह बहुत दिन से हम लोग सोच रहे हैं कि आखिर हमारे ऐसे देश में जहां 80 प्रतिशत आदमी ऐसे हों जो एलोपथिक मेडिसन खरीद न सके पैसे की कमी की वजह से तो उनका इलाज कैसे हो? क्योंकि आप ज्यादातर जानते हैं देहातों में या छोटे-छोटे शहरों में ज्यादातर व्यक्ति ऐसे हैं कम से कम 80 या 90 प्रतिशत जिनकी आमदनी बहुत कम है और उनका इलाज किसी हालत में भी होता नहीं वह या तो किसी आयुर्वेदिक वैद्य के पास जाते हैं या कुछ हकीमी इलाज कराते हैं, या होम्योपैथिक डाक्टर कोई मिल गया तो उससे इलाज कराते हैं और नहीं तो उदका इलाज देहातों में अक्सर टोटके चला करते हैं उनसे होता है। यानी हिन्दुस्तान में 75 प्रतिशत लोग ऐसे हैं जो भगवान की करूणा के ऊपर निर्भर करते हैं कि अच्छे हो जायं हो जायं और नहीं तो नहीं। मैं एक मिसाल आपको देता हूं। देहातों में अगर आप देखें तो काफी मृत्यु वहां पर टिटनिस से हुआ करती हैं क्योंकि उनके पैरों में चोट लग जाय या और किसी तरह से यह हो जाय वहां उसके लिये कोई इंजेक्शन तो होता नहीं। न कोई होम्योपैथि है न और कोई इलाज है। नतीजा यह होता है कि वह टिटनिस की बीमारी से मरते रहते हैं।

तो आखिर, इसका हो क्या? जब दूसरे सदन में यह रिपोर्ट आई और इसके ऊपर बहस शरू हुई तो इसमें बहुत से सदस्यों ने जिसमें मैं गोरे साहब का नाम लेना चाहता हूं बहुत संजीदगी से समझाने की कोशिश की कि आखिर देश में आज होम्योपैथी की जरूरत क्यों है? आपको सुनकर ताजुब होगा कि सी, जी एच, एस, सेंट्रल गवर्नमेंट हैल्थ स्कीम जो है उस में काफी जगहों से होम्योपैथिक डिस्पेंसरीज की मांग आई और हिन्दुस्तान में कानपुर भी एक शहर है, वहां पर एक राय से तमाम सेंट्रल गवर्नमेंट एम्प्लाइज ने पास किया कि वहां एक होम्योपैथिक डिस्पेंसरी भी होनी चाहिये। लेकिन ऐसे वक्त में जब कि मंत्री महोदय सोच रहे थे कि उसका एक्सटेंशन हो बजट कम कर दिया गया और बजट कम करने का नुकसान क्या हुआ कि होम्योपैथिक डिस्पेंसरी नहीं बन सकी। डाक्टर को अप्वाइंट किया गया। कुछ होम्योपैथिक दवाइयां भी मंगा ली गई लेकिन डिस्पेंसरी नहीं खुल सकी क्योंकि बजट में कमी आ गई। बजट में कमी अगर हो तो बड़े बड़े अस्पताल खुल सकते हैं, लेकिन छोटी सी होम्योपैथिक की डिस्पेंसरी नहीं खुल सकती। आखिर उसमें कितना पैसा खर्च होने वाला था। आपके सूल में क्या हो रहा है मालूम नहीं लेकिन बंगाल में हर एक मां होम्योपैथिक डाक्टर है। उसके पास एक महेश भट्टाचार्य का बक्सा रहता है, एक किताब रहती है और आम तरीके से कभी किसी के पेट में दर्द हो, आंख आ जाय या और कोई बीमारी हो तो वह डाक्टर के पास नहीं जाते हैं। आप यह जानते हैं कि हिन्दुस्तान में तो तीन चार दिन घर का ही इलाज चला करता है। उसके बाद अगर बुखार किसी हालत में नीचे न आए या और कोई फर्दर काम्प्लीकेशन हो तो उस वक्त तो वह डाक्टर के पास जाते हैं। लेकिन आम तौर से कोई अस्पताल में जाने के लिये राजी नहीं है।

मैं आप को एक मामूली सी बात बतलाता हूं—दमा या एस्थमा एक मर्ज है जो एलर्जी से भी होता है और हैरिडिटरी भी होता है। मैं खुद भी एस्थमा का पेशेन्ट हूं, जिन्दगी भर तमाम इलाज कर चुका हूं लेकिन दमे की बीमारी नहीं गई। उसी का जीता-जागता नमूना हमारे भूतपूर्व राष्ट्रपति डा० राजेन्द्र प्रसाद थे। उन को दमे की बीमारी बहुत ज्यादा थी, बोलने में भी उन को कष्ट होता था। लेकिन मालूम यह हुआ कि उन्होंने मशहूर

[श्री एस० एम० बनर्जी]

डाक्टर श्री एस० के० दास से दवाई ली, जो होम्योपैथी के डाक्टर थे, अब जीवित नहीं है और उस दवा से उन को बहुत फायदा हुआ। वह विलिंगडन हास्पिटल से दवा नहीं लेते थे, मैडिकल इंस्टीट्यूट तो उस वक्त था ही नहीं। वह या तो बनारस के किसी वैद्य से दवा लेते थे या डा० एम० के० दास उन को होम्योपैथी की दवा देते थे।

MR. DEPUTY-SPEAKER: That is why this Bill has been brought.

SHRI S. M. BANERJEE: That is why I am mentioning this. Kindly allow me to speak on one subject which I know.

MR. DEPUTY-SPEAKER: Hse knows too many subjects.

SHRI S. M. BANERJEE: I am coming to the Council presently.

मैं आप से यही निवेदन कर रहा था कि इस वक्त होम्योपैथी की तरक्की देश में होनी चाहिये। आप हकीमों की दवाई की बात करते हैं—एक हमदर्द दवाखाना है, आप ने कभी उस की दवाई ली है या नहीं ली है, मुझे मालूम नहीं है। इस हमदर्द दवाखाने ने एक अपना इंस्टीच्यूट बनाया है, वहां पर रिसर्च के तमाम साधन मुहिया किये हैं, जैसे कि मैडिकल इंस्टीयूट में हैं। अगर वे साधन उन को उपलब्ध हुए हैं तो क्या ऐसे साधन होम्योपैथी डाक्टर्स को उपलब्ध नहीं कराये जा सकते। लेकिन जहां पर होम्योपैथी की बात आती है तो लोग मजाक के तौर पर कहते हैं कि यह क्या है, यह तो 8 आने की दवा है। यानी हिन्दुस्तान में एलोपथ्स ने एक ऐसी चीज फैला दी है कि जब तक कोई 64 रुपये फीस न दे, 100 रुपये की दवाई न खरीदे, इलाज नहीं हो सकता—इसी चीज को दूर करना है और आप को इस में मदद करनी है।

मैं किस्कु साहब को बधाई देता हूं—वह बहुत अच्छा बिल लाये हैं, और ऐसे मौके पर लाये है जिस वक्त होम्योपैथी की देश में जरूरत है। आज देश में बीमारियां बढ़ती जा रही हैं। आप ने देखा—क्या वजह है हमारे लड़के इन्जीनियर नहीं बनना चाहते हैं, डाक्टर बनना चाहते हैं। इस लिये कि इंजीनियरों को नौकरी नहीं मिलती, साइन्टिस्ट्स को नौकरी नहीं मिलती और वे समझते हैं कि डाक्टर बनना ही ठीक है, चाहे ऐलोपथ बने, होम्योपथ बने या हकीम बने। यह गवर्नमेंट सलामत रहे तो बीमारियों की कमी नहीं रहेगी तो इस तरह से रोजी तो चलती ही रहेगी। सिर्फ इसी वजह से वे डाक्टर बनना चाहते हैं—आप मेरी बात पर विश्वास कीजिये, और मैंने देखा है कि इस वक्त होम्योपैथ काफी तादाद में देश भर में फल रहे हैं। डाक्टर हैनिमन की बात तो आप ने भी सुनी होगी और हम ने भी सुनी है। ज डा० हैनिमन ने होम्योपथी का इलाज शुरू किया तो बहुत से लोग हंसे थे। उन्होंने क था कि इन ग्लौब्यूल्ज से, शुगर-आफमिल्क क्या फायदा होगा, कौन अच्छा होगा.....

MR. DEPUTY-SPEAKER: That is why this Bill has been brought. Everybody recognises the importance of homoeopathy.

SHRI S. M. BANERJEE: Let us also recognise it. Unfortunately, everybody in the country recognises it minus this Parliament.

MR. DEPUTY-SPEAKER: That is why this Bill has been brought.

SHRI S. M. BANERJEE: That is why I am speaking.

MR. DEPUTY-SPEAKER: Why go into all the reasons, when it has been generally accepted?

SHRI S. M. BANERJEE: This is only general discussion. When I speak on the clauses, I shall not speak so much. We have enough time at our disposal.

MR. DEPUTY-SPEAKER: But there are other speakers also. What has he got to say on the Central Council that is being proposed?

SHRI S. M. BANERJEE: I can assure you, Sir, that those Members who are present here only are going to speak; otherwise nobody else is going to speak.

मेरा सिर्फ यही कहना है कि यह जो कौन्सिल आप ने बनाई है, बहुत अच्छा काम किया है, लेकिन होम्योपैथी का एक्सटेन्शन होना चाहिये, चाहे सी०जी०एच०एस० हो, ई०एस०आई० हो, उन में भी इस को लेना चाहिये जिस से इस की तरक्की हो । अगर हम इस का एक्सटेन्शन नहीं करेंगे तो क्या होगा ? हिन्दुस्तान की 75 फीसदी आबादी जो भगवान पर निर्भर करती है और उसी के सहारे अपने बच्चों का पालन करती है—कम से कम उस का तो फायदा हो । लेकिन आप ने क्या किया है—आप कहते हैं होम्योपैथी की डिस्पैंसरी दिल्ली में तो बन सकती है, लेकिन कानपुर में, जयपुर में नहीं बन सकती । मैं जानना चाहता हूं कि ऐसा क्यों किया गया ?

एक सब से जरूरी काम यह है कि होम्योपैथ के बड़े बड़े क्वालिफाइड डाक्टर्स होने चाहिये । आज क्या होता है—कोई आदमी किसी एम०पी० या एम०एल०ए० के पास जाता है और अगर वह सर्टिफाई कर दे कि वह आदमी पांच सालों से प्रैक्टिस कर रहा है तो उसको डाक्टर मान लिया जाता है । इस का मतलब है कि कोई एम०पी० अगर न चुना जाय तो वह किसी से सर्टिफिकेट ले कर होम्योपथ बन जाय. . .

MR. DEPUTY-SPEAKER: If this Bill is passed, that would no longer be possible.

SHRI S. M. BANERJEE: True.

MR. DEPUTY-SPEAKER: Why not speak on the Bill?

SHRI S. M. BANERJEE: It is in my hands.

MR. DEPUTY-SPEAKER: It is in your hands, but you are not speaking on it.

SHRI S. M. BANERJEE: उपाध्यक्ष महोदय, आप मुझे चलने दे, नहीं तो घबरा जाऊंगा । मैं कह रहा था—दूसरे सदन में जब इस पर चर्चा हुई तो एक सदस्य ने कहा—यह प्रोसीडिंग्ज में है—एक डाक्टर ने कहा कि मुझे पेशेंट देखने की जरूरत नहीं है । अगर रिश्तेदार को देख लू तो इलाज कर सकता हूं । उन्होंने पूछा कि रिश्तेदार को देख कर कैसे इलाज करोगे । तो उन्होंने जवाब दिया कि खून तो एक ही है—मेरे कहने का मतलब है कि इस तरह से भी लोगों ने इलाज किया है ।

आज कैन्सर की बीमारी का देश में सन्तोषजनक इलाज नहीं हो पा रहा है । कन्सर की बीमारी से बहुत लोग मर रहे हैं । जिस को कैन्सर हो गया—उस के लिये तो राम-नाम-सत्य-है समझ लिया जाता है । लेकिन क्या पुराने जमाने में यह बीमारी नहीं होती होगी, उस जमाने में भी होती-थी और इस का इलाज होता था । तथा महा भारत और रामायण के युग में और उसके बाद कभी किसी को कैन्सर नहीं हुआ, जरूर हुआ होगा और उस जमान में जड़ी-बूटियों से इस को अच्छा करते थे । मैं चाहता हूं—चाहे कैन्सर हो या ऐसी ही कोई दूसरी बीमारी हो. . .

MR. DEPUTY-SPEAKER: I would really request you to speak on the Bill. You have taken more than ten minutes. But you are going into the history of cancer and homoeopathy, what is important, dispensaries here and there and so on. Why not speak on the Bill?

SHRI S. M. BANERJEE: May I explain my difficulty?

MR. DEPUTY-SPEAKER: Understand my difficulty. There are others who want to speak.

SHRI S. M. BANERJEE: Let me then speak on the second reading.

MR. DEPUTY-SPEAKER: You can.

SHRI S. M. BANERJEE: Let me conclude at least.

उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हूं। लेकिन इस के साथ साथ मैं चाहता हूं कि होम्योपैथी की खास तरीके से तरक्की की जाय। इस के लिये एक ही सुझाव है कि इस का एक्सटेन्शन किया जाय, चाहे हमारी हैल्थ स्कीम हो, ई०एस०आई० हो, कोई भी स्कीम हो, उस के साथ इस को जोड़ना चाहिये।

तीसरी चीज—कुछ दवाइयां इम्पोर्ट की जाती हैं। होम्योपैथी की दवाइयां भी पहले इम्पोर्ट होती थी, अमरीका से भी आती थी, एक "ओरिगर" कम्पनी थी, उस से इम्पोर्ट करते थे, लेकिन आज इम्पोर्टेड दवाइयां हम को नहीं मिल रहीं हैं। ऐलोपैथी की दवाई इम्पोर्ट करनी हो, तो फौरन परमीशन मिल जाती है, लेकिन होम्योपैथी की दवाई के लिये परमीशन नहीं मिलती है—यह डिस्क्रीमिनेशन क्यों ? जब यह कान्सिल बन चुकी है और फंक्शन कर रही है तो इस के बारे में भी ध्यान दिया जाय।

मैं अपने मंत्री महोदय से एक चीज और कहना चाहता हूं—होम्योपैथी और ऐलोपैथी के बीच कोई डिस्क्रीमिनेशन नहीं होना चाहिये। होम्योपैथी, आयुर्वेद, यूनानी इन सब को उसी तरह से प्रोत्साहित किया जाय जिस तरह से ऐलोपैथी को किया जाता है। देश के 150 साल गुलाम रहने के बाद भी ऐलोपैथी हमारे ऊपर लाद दी गई है। जिस का नतीजा क्या हो रहा है—अगर छोटे बच्चों को ऐलोपैथी की दवा दी जाय, टैरामाइसीन, स्ट्रैप्टोमाइसीन दी जाय तो उस का आफटर-इफैक्ट बहुत खराब होता है, कितना खराब होता है, शायद आप नहीं जानते होंगे, लेकिन मैं जानता हूं।

उपाध्यक्ष महोदय, होम्योपैथी की दवाई आप ने खाई है या नहीं, मुझे मालूम नहीं, लेकिन यदि आप ने खाई होती तो आप को मालूम हो जाता कि उस का आफटर-इफैक्ट बिलकुल नहीं होता...

MR. DEPUTY-SPEAKER: I do not know whether you listened to the Minister. He said they have a proposal for a Central Institute of Homoeopathy on the lines of the Indian Institute of Medical Sciences. They realise the importance of this. They have already taken some action on what you want.

SHRI S. M. BANERJEE: If they really want to take action on what I want how can they do it without hearing me completely? I have not concluded.

मैं इस बिल का समर्थन कर रहा हूं। मैं यही कहना चाहता हूं कि इस में कोई डिस्क्रीमिनेशन नहीं होना चाहिये। अगर कोई डिस्क्रीमिनेशन होगा तो वह देश की 80 फीसदी जनता के साथ होगा, जो ऐलोपैथी की दवाइयां नहीं खरीद सकती। होम्योपैथी का घर घर में प्रचार होना चाहिये। मुझे मालूम नहीं फमिली प्लानिंग में भी होम्योपैथी कुछ कर सकती है या नहीं...

MR. DEPUTY-SPEAKER: Please complete it.

SHRI S. M. BANERJEE: Let them take action on what I have said. I will make the rest of my observations in the second reading stage.

SHRI DHAMANKAR (Bhiwandi): I rise to support this Bill. This was a long-awaited Bill. Not that homoeopathy will come into force only after this Bill is passed. Homoeopathy is being practised in this country for a very long time and you will find that social workers who are not medical practitioners actually studied homoeopathy and practised homoeopathy as a social work, and gave relief to thousands of poor people at a very nominal cost. But this was a neglected science. We go in for allopathy; like Ayurveda and Unani,

homoeopathy is a medical science which is now regulated by the Central Council for Homoeopathy for which this Bill is being brought forward. For this measure, a Joint Committee was appointed, which went through all the aspects of homoeopathy, toured various parts of the country, and contacted various medical professions and hospitals and prepared this comprehensive Bill. Before this Bill was brought forward, every State had a register wherein the medical practitioners were registered and allowed to practise homoeopathy, but it was not incumbent on them to have some sort of qualification. Even by experience and study, they could practise, and besides them, some quacks also used to practise homoeopathy and eke out their livelihood. I do not know if they did any good to the people and the society as a whole.

By this Bill, there will be a Central Council where all these medical practitioners will be registered under different categories and every State will be entitled to send its representation to the Cenral Council which will have a President and Vice-President, who will control the Council of Homoeopathy.

The Bill is meant for regularising the practice in homoeopathy in this country. I welcome this effort at bringing forward a comprehensive Bill which will encourage the homoeopathic medical science and which would do immense good to the poor people of this country. Hardly within a couple of naya paise or 15 naya paise you can give treatment in homoeopathy, but we find in big cities there are homoeopaths who charge heavy fees like Rs. 500 or even Rs. 1000. But as a social work, if you want to spread this science in the villages, I think this Council will encourage the people to do very good work and encourage the educated people to get diplomas or degrees. This Council will also regularise the education of homoeopathy; it will also regularise the hospitals attached to the medical colleges.

Before this Bill was brought forward, there were medical colleges where there was no facility either for research laboratory or hospitals. In this Bill, the medical colleges will have to maintain a hospital and also a research laboratory and a pharmacy. We cannot afford to import homoeopathic medicines from Germany, United Kingdom or USA. They will have to be manufactured here and this Bill will encourage the pharmacists, who will prepare the homoeopathic medicines.

With these few words, I welcome this Bill and support this measure.

डा० लक्ष्मीनारायण पांडेय (मंदसौर) : उपाध्यक्ष महोदय, देश में चलने वाली विभिन्न चिकित्सा पद्धतियों में होम्योपैथी का भी अपना एक स्थान है किन्तु गए कई सालों से इस चिकित्सा प्रणाली की तरफ सरकार का जिस प्रकार का लक्ष्य होना चाहिए था, जिस प्रकार से सरकार को इसकी उन्नति में अपना योगदान देना चाहिए था और इसकी उन्नति करनी चाहिए थी उस ओर सरकार ने क ो ध्यान नहीं दिया है । जहां तक इस बिल का सम्बन्ध है, पहले भी यह इस सदन में विचारार्थ आ चुका है किन्तु लोकसभा के भंग होने के कारण उस समय यह पारित नहीं किया जा सका और दोबारा इसको यहां पर लाना पड़ा । आज हमारे देश में होम्योपैथी के प्रति सरकार की उदासीनता के कारण कोई बहुत अच्छी धारणा नहीं है । होम्योपैथी चिकित्सा पद्धति में काम करने वाले चाहे फिर वे प्रशिक्षित हैं या किसी शिक्षा संस्था से मान्यता-प्राप्त कोई उपाधि ग्रहण कर रखी है तथा ऐसे लोग जिन्होंने किसी न किसी प्रकार से अनुभव के आधार पर इस चिकित्सा प्रणाली को अपनाया हैं उनके प्रति कोई अच्छा भाव नहीं है और यही कारण है कि कुल मिलाकर इस प्रणाली के द्वारा काफी लोगों को जो बहुत ज्यादा धन अपनी चिकित्सा पर लगा नहीं सकते हैं और उनको जो लाभ मिल सकता है उस लाभ को वे आज उठा नहीं पाते हैं ।

जहां तक दूसरी चिकित्सा पद्धतियों का सम्बन्ध है, सरकार ने आयुर्वेद के लिए भी एक अलग से परिषद बनायी है लेकिन उसके

[श्री लक्ष्मी नारायण पांडेय]

बाद भी आज आयुर्वेद की जो दशा है और आयुर्वेद की उन्नति के सम्बन्ध में सरकार को जो काम करना चाहिए था सरकार ने उस अपने दायित्व को निभाने में अपनी योग्यता और दक्षता नहीं दिखाई है, सरकार उसकी ओर भी उदासीन रही है । इसलिए मेरा सरकार से निवेदन है कि यदि आप इस प्रकार का विधेयक लाये हैं और वास्तव में इसकी उन्नति करना चाहते हैं तो चिकित्सा परिषद् का गठन शीघ्रातिशीघ्र होना चाहिए और इसके साथ ही इसकी उन्नति के लिए जो सम्भव उपाय हो सकते हैं उनको जल्द से जल्द काम में लाना चाहिए ताकि देश की जनता को इससे होने वाले लाभों से वंचित न होना पड़े ।

इस बिल के सम्बन्ध में जो संयुक्त प्रवर समिति बनाई गई थी उसका सदस्य भी मैं रहा हूं । जब वहां पर विचार हो रहा था तो उस समय भी मैं ने अपने कई सुझाव दिये थे कि किस प्रकार संशोधनों की इसमें आवश्यकता है । कुछ संशोधन स्वीकार भी किये गये कुछ अस्वीकार भी किये गए । लेकिन मैं पुन : यह निवेदन करना चाहता हूं कि सरकार द्वारा इस चिकित्सा प्रणाली की तरफ जिस प्रकार से ध्यान देना चाहिए था वह नहीं दिया गया है । खास तौर से विभिन्न प्रदेशों में इस चिकित्सा प्रणाली के लिए जो पाठ्यक्रम चल रहे हैं उनमें कोई समानता नहीं है । किसी राज्य में एक प्रकार का पाठ्यक्रम चल रहा है तो दूसरे राज्य में दूसरे प्रकार का पाठ्यक्रम चल रहा है। कहीं पर डी०एच०बी का डिप्लोमा है, कहीं पर एम०एच०एम०एस का है तो कहीं पर डी०एच०एम०एस०का है । इस प्रकार से अलग अलग डिप्लोमा और डिग्रियां दी जा रही हैं । मैं समझता हूं इनमें कोई समानता आनी चाहिए । उसके लिए यद्यपि आज नियम और प्रावधान हैं लेकिन इस प्रकार की कोई समानता नहीं है । इसके बारे में शेड्यल 1, 2 और 3 हैं जिनमें दर्शाया गया है कि किन किन को मान्यता प्राप्त होगी, जिको कि कौंसिल द्वारा मान्य किया जायेगा ।

उपाध्यक्ष महोदय, होम्योपैथी की जो दशा है, जैसा कि माननीय मंत्री जी ने बताया है, केवल एक राज्य को छोड़ कर अन्य कहीं भी इसके लिए प्रथक डायरेक्टोरेट भी नहीं है । केवल केरल ही ऐसा राज्य है जहां पर इसके लिए प्रथक डायरेक्टोरेट है और किसी भी अन्य राज्य में इसके लिए प्रथक संचालनालय नहीं है । यद्यपि मध्य प्रदेश और उत्तर प्रदेश में होम्योपैथी की व्यवस्था अवश्य है परन्तु जो एलोपैथिक की डिस्पेंसरीज को देखते हैं वही इन डिस्पेंसरीज को भी देखते हैं । कहीं कहीं ऐसी दशा है कि होम्योपैथी की डिस्पेंसरीज नाममात्र की भी नहीं हैं । बहुत से राज्य ऐसे हैं जहां पर कहा गया कि होम्योपैथी के लिए कुछ कार्य करेंगे और कुछ कर रहे हैं लेकिन वहां पर जाकर लिये गये साक्ष्य के आधार पर कहा जा सकता है कि वहां पर उनकी उन्नति के लिए किसी प्रकार का कार्य नहीं हो रहा है । ऐसी दशा में मेरा निवेदन है कि इस बिल के पारित होने के बाद केन्द्र सरकार का दायित्व है कि उन राज्यों में जहां पर आज भी होम्योपैथी के प्रति उपेक्षा है उनको परस्यू करें और दबाव देकर उनसे कहे कि उन क्षेत्रों में होम्योपैथी की डिस्पेंसरीज खोलनी चाहिए जो सुदूरवर्ती हैं और जहां पर चिकित्सा की कोई व्यवस्था नहीं है उन स्थानों को इस हेतु प्राथमिकता दी जानी चाहिए । इस सदन में कई बार चर्चा हुई है और इस बात को कहा गया है कि उन क्षेत्रों में एलोपैथिक डाक्टर्स जाना नहीं चाहते हैं । यद्यपि उन सुदूर गावों में प्राइमरी हेल्थ सेन्टर्स हैं परन्तु कोई डाक्टर वहां जाना नहीं चाहता है और परिणामस्वरूप कई सेन्टर्स पर कई सालो से वहां पर कोई डाक्टर नहीं है तथा स्टाफ के अभाव में वे हेल्थ सेन्टर्स काम नहीं कर रहे है या ठीक से उनका काम नहीं चल रहा है । उन सुदूरवर्ती स्थानों पर जहां चिकित्सा सहायता की आवश्यकता है और जहां पर एलोपैथिक डाक्टर्स जाना नहीं चाहते हैं, वहां पर यदि होम्योपैथी के चिकित्सा

केन्द्र स्थापित करने का प्रयत्न करेंगे तो उन इलाकों में भी चिकित्सा सहायता पहुंचा सकेंगे तथा वहां की जनता उसका लाभ उठा सकेगी । इस ओर भी सरकार का ध्यान जाना बहुत आवश्यक है ।

इसके साथ साथ मैं माननीय मंत्री का ध्यान दिलाना चाहता हूं कि उन्होंने कहा है कि हमने एक सेन्ट्रल रिसर्च इंस्टीट्यूट खोला है परन्तु केवल एक रिसर्च इंस्टीट्यूट से काम नहीं चलेगा । आज 25 वर्षों के बाद भी आप फर्माकोपिया तैयार नहीं कर पाये हैं । आपने कहा एक भाग तैयार कर पाये हैं तथा दूसरे की तैयारी कर रहे हैं । तो किस प्रकार की औषधियां होंगी व कैसे तैयार होंगी उसके लिए अपटूडेट लेबोरेटरीज होनी चाहिए । अभी एक कलकत्ता में और दूसरी दिल्ली में हैं । इस प्रकार की क्षेत्रीय कई लेबोरेटरीज होनी चाहिये जहां अपनी ड्रग्स तैयार कर सकें क्यों कि इम्पोर्टेड ड्रग्स मिलती नहीं हैं । इसलिये यदि आप चाहते हैं कि अपने ही देश में औषधियां तैयार हों, इस पद्धति की उन्नति हो तो आवश्यक है कि इस प्रकार की रिसर्च लेबोरेटरीज अधिकाधिक तैयार करें और केन्द्रीय सरकार उन को बनाये ।

परिभाषा के बारे में मैं ने अपने संशोधन में सुझाव रखे हैं । जहां तक परिभाषा का सम्बन्ध प्रवर समिति में इस प्रकार का विचार अया था कि परिभाषा क्या होनी चाहिये । होम्योपैथी की जो मूल रूप में परिभाषा थी उस में लिखा था कि होम्योपैथी वह प्रणाली है जिस को डा० हैनीमैन ने प्रारम्भ किया । लेकिन बाद में बदल कर लिखा गया :

"includes the use of biochemical remedies"

इस प्रकार का परिवर्तन किया । आज यह परिभाषा अधूरी है । इसे ठीक करना चाहिये । मैं मंत्री महोदय का ध्यान विधेयक की धारा 3 (सी) की तरफ दिलाना चाहता हूं । इस में अन्त में कहा गया है :

"from amongst persons having special knowledge or practical experience in respect of homoeopathy or other related disciplines"

यहां पर आप को होम्योपैथी के साथ बायोकैमिक जोड़ देना चाहिये था । जब होम्योपैथी की परिभाषा में आप ने बायोकैमिक शब्दको रखा है, बायोकैमिक रेमेडीज को स्वीकार किया है तो यहां क्यों नहीं किया । मैं चाहूंगा कि मंत्री जी इस को स्वीकार करेंगे ताकि भिन्नता दूर हो जया ।

जैसा मैं ने अपने नोट आफ डिफेंस में लिखा है कि जो परिषद् का गठन करना चाह रहे हैं इस में कुछ फैकल्टीज से लोगों को लेना चाहते हैं, और उन की संख्या 7 रखी है । मैंने कहा था कि 7 की संख्या कम है इस को बढ़ा कर 20 कर दे, क्यों कि बहुत से प्रदेशों के अन्दर होम्योपैथी के कालेजेज हैं और बहुत से प्रदेशों में नहीं हैं । कुछ कालेजेज में जो पढ़ाई होती है उस को वहां की युनिवर्सिटीज ने होम्योपैथिक शिक्षा के अन्दर कुछ कोर्सेज और डिग्रीज को मान्यता प्रदान की है, और कुछ प्रदेशों ने मान्यता प्रदान नहीं की, लेकिन जहां के कालेजेज रिकग्नाइज्ड हैं, उपाधि को मान्यता प्रदान कर चुके हैं । इसलिए उन प्रदेशों से जहां मान्यता प्राप्त है, उन में से कुछ लोगों को मिला कर उपयुक्त संख्या में प्रतिनिधित्व प्राप्त करेंगे तो यह आप के लिये अच्छा होगा और परिषद् का गठन भी अच्छा होगा । धारा 3 का जो प्रोवाइज्ञो है :

[डा० लक्ष्मी नारायण पांडेय]

Provided that until any such Faculty or Department of Homoeopathy is started in at least seven Universities, the Central Government may nominate such number of members not exceeding seven as may be determined by the Central Government from amongst the teaching staff of medical institutions within India, so however, that the total number of members so nominated and elected under this clause shall in no case exceed seven.

यदि इस को आप बढ़ा कर अधिक करेंगे तो अधिक कालेजों को प्रतिनिधित्व मिल सकेगा और अधिक लोगों को प्रतिनिधित्व प्राप्त होने से कार्य भी अच्छा होगा । एक बात और कहना चाहता हूं धारा 21(ए) (बी) को देखें और उस के बाद मंत्री महोदय धारा 26(2) को देखें । 21 (ए) में लिखा है :

(a) in Part I, the names of all persons who are for the time being enrolled on any State Register of Homoeopathy and possess any of the recognised medical qualifications;

(b) in Part II, the names of all persons, other than those included in Part I, who are for the time being enrolled on any State Register of Homoeopathy.

इस के अनुसार वह व्यक्ति जो किसी मान्यता प्राप्त शिक्षा संस्था से उपाधि प्राप्त किये हैं उन के नाम भी दर्ज किये जायेंगे, और जो किसी प्रकार की शिक्षा संस्था से योग्यता प्राप्त नहीं हैं उन के नाम भी रखे जायेंगे । लेकिन धारा 26 में कहते हैं :

"Subject to the provisions of sub-section (3) of section 15, any person whose name is for the time being borne on Part II of the Central Register of Homoeopathy, may practise Homoeopathy in any State, other than the State where he is enrolled on the State Register of Homoeopathy, with the previous approval of the Government of the State where he intends to practise."

इस के अन्दर आप कहते हैं कि राज्य सरकार की पूर्व अनुमति से वे दूसरे राज्य में चिकित्सा कर सकेंगे एक तरफ तो अपने रजिस्टर में नाम रख रहे हैं कि वह होमियोपैथी चिकित्सा प्रणाली में काम कर रहा है और दूसरी तरफ कह रहे हैं कि जिस राज्य में वह प्रैक्टिस करना चाहता है वहां से जब तक ऐपूर्वल नहीं मिल जाती तब तक प्रैक्टिस नहीं कर सकेगा । इसलिये ऐसे व्यक्ति का नाम दर्ज कराने का क्या लाभ रहा ? यह जो विसंगति है उस की ओर मंत्री जी का ध्यान दिलाना चाहता हूं और निवेदन करता हूं कि वह इस को दूर करेंगे । यदि किसी व्यक्ति का केन्द्रीय रजिस्टर में नाम लिखा है तो कहीं पर जा कर प्रैक्टिस कर सकता है, जैसे इंडियन काउन्सिल आफ मेडिसिन में हैं, इसी प्रकार आयुर्वेद वाला किसी राज्य में जा कर प्रैक्टिस कर सकता है । तो होम्योपैथी वाला दूसरे राज्य में जा कर प्रैक्टिस न करे यह ठीक नहीं है । इस असमानता को दूर किया जाना चाहिये ।

मैं मंत्री महोदय से निवेदन करना चाहता हूं कि जहां उन्होंने बिल में धारा 17, 18 में इंस्पेक्टर्स की व्याख्या की है, जहां होम्योपैथी की परीक्षा हो रही है, पठन-पाठन हो रहा है, वहां पर जा कर इंस्पेक्टर इंस्पेक्ट कर सकता है । लेकिन इंस्पेक्टर की क्वालिफिकेशन क्या होगी ? मेरे जैसा व्यक्ति भी इंस्पेक्शन कर सकता है, या ऐसा व्यक्ति भी अयाइंट होगा जिस को कोई व्यवस्था ही नहीं है ? इस प्रकार की जो त्रुटियां धाराओं में हैं उन को दूर करना चाहिये ।

कुछ लोगों ने आपत्ति की है शेड्यूल 3 के बारे में, और उस को जो हमारे होम्योपैथी के ऐडवाइजर हैं, डा० जुगल किशोर, उन्होंने एक प्रकार से स्वीकार किया है । एम० एफ० और डी० एफ० उपाधियों को स्वीकार किया है तीसरे शेड्यूल में । उस के बारे में आपत्ति आयी है होम्योपैथ्स की तरफ से :

'Faculty of Homoeopathy, London	Diploma of the Faculty of Homoeopathy. D. F. Hom.
Faculty of Homoeopathy, London.	Member of the Faculty of Homoeopathy M. F, Hom.
Faculty of Homoeopathy, London.	Fellow of the Faculty of Homoeopathy, F. F.Hom.'

आन्ध्र प्रदेश असोसियेशन ने लिखा है :

"It had been unanimously resolved by the Andhra Pradesh Homoeopathic Diploma-holders' association to request the Government to drop all foreign titles like M.F. etc. which are acquired by a meagre two week stay in London after M.B.B.S. from the proposed Homoeopathic Central Council Bill coming up shortly before the Parliament."

इसके बारे में हमारे ऐडवाइज़र का भी कथन है जो मैं आपको बताना चाहता हूं । उनका कहना है :

Dr. Jugal Kishore, B.Sc., D.M.S., Adviser in Homoeopathy, Government of India, New Delhi.

"The Faculty of Homoeopathy Medicine, London grants D.F. in Homoeopathy. Actually, these boys who have passed out of institutions in our country know much better than the courses that they are being taught there. It is hardly a few months' course. They impart elementary knowledge of materia Medica etc. It is designed to introduce the subjects of Homoeopathy to allopathic graduates. The only advantage in their going outside is that it might carry more value with laymen. So far as learning is concerned, I do not think there is any advantage."

इस प्रकार की उपाधियों को ड्रौप करना चाहिये । वास्तव में यदि आप उन्नति करना चाहते हैं पद्धति की और चाहते हैं कि इसका विकास हो और औषधियां प्राप्त हो सकें लोगों को तो विभिन्न विषयों में इस पद्धति के लिये जो पैसा रखा जाता है वह इसकी उन्नति और विकास के लिये खर्च किया जाय, और पाठ्यक्रम के अन्दर समानता लाई जाये ।

जैसा कि मैंने कहा है, अनुसन्धान केन्द्र अधिकाधिक होने चाहिए । औषधियां तैयार करने की लेबोरेटरीज़ अधिकाधिक हों ।

अन्त में एक असमानता की तरफ़ मैं मंत्री महोदय का ध्यान दिलाना चाहता हूं । देखने में आया है कि जो सरकारी कर्मचारी एलोपैथी का ट्रीटमेंट कराते हैं, उनका रीइम्बर्समेंट तो जल्दी से जल्दी हो जाता है, लेकिन अगर कोई आयुर्वेद या होमियोपैथी का इलाज कराता है, तो उसके रीइम्बर्समेंट में कठिनाई होती है । पहले तो होमियोपैथी की मान्यताप्राप्त डिसपसरीज नहीं हैं । ऐसी डिसपेंसरीज अधिकाधिक होनी चाहिए । यदि कोई सरकारी कर्मचारी किसी मान्यताप्राप्त डिसपेंसरी या डाक्टर से इलाज कराता है, तो उसका रीइम्बर्समेंट यथाशीघ्र हो जाना चाहिये । होमियोपैथी के विकास में यह बड़ी बाधा है । मुझे आशा है कि मंत्री महोदय इस बाधा को दूर करने के लिए कोई प्रभावी कदम उठायेंगे ।

मैं आशा करता हूं कि मंत्री महोदय होमियोपैथी के विकास के लिए अधिक तत्परता पूर्ण कार्य करेंगे, ताकि यह जो बिल लाया गया है, उसका उद्देश्य पूरा हो ।

डा० कैलास (बम्बई दक्षिण) । उपाध्यक्ष महोदय, मैं होमियोपैथी सैंट्रल कौंसिल बिल के समर्थन करने के लिए खड़ा हुआ हूं ।

जब से देश आज़ाद हुआ है, तब से केन्द्रीय सरकार और राज्य सरकार इस बात के लिए चिन्तित हैं कि देश में स्वास्थ्य-लाभ के लिए जो भी पद्धतियां चल रही हैं, उनको इस स्तर पर लाया जाये, जिस से वे पद्धतियां तो आगे बढ़ें ही, लेकिन उस के साथ साथ जनता को भी अधिक लाभ हो । इसके अतिरिक्त जो व्यक्ति बिना किसी कालेज में गये और बिना इंस्टीट्यूशनल ट्रेनिंग के डाक्टर या वैद्य बन जाते हैं, उनको जनता से दूर किया जाये ।

[डा० कैलाश]

जब इस प्रकार की विचारधारा आई, तो काफ़ी अनुभवप्राप्त डाक्टरों, वैद्यों और होमियोपैथिक प्रैक्टीशनरों ने कहा कि जब देश में इंस्टीट्यूशनल ट्रेनिंग की व्यवस्था नहीं है और इस के लिए कालेज या विश्वविद्यालय नहीं हैं, तो अब तक हम ने अपने अनुभव से जो कुछ भी जनता की सेवा की है, हमें भी उस सेवा से वंचित न किया जाये।

इसलिए राज्य सरकारों ने यह प्रबन्ध किया कि जो व्यक्ति अमुक तारीख तक होमियोपैथी की प्रैक्टिस करते रहे होंगे, उनके नाम एक रजिस्टर में डाल दिये जायेंगे और उसके बाद किसी भी व्यक्ति को रजिस्टर में नहीं रखा जायेगा। जब किसी का रजिस्ट्रेशन नहीं होगा, तो वह उस राज्य में स्वास्थ्य के विषय में लोगों की सेवा नहीं कर सकेगा।

लेकिन यह देखा गया कि अलग अलग राज्यों में अलग अलग समय निर्धारित किये। उसमें इतनी विसंगतियां रहीं कि किसी राज्य में दो वर्ष के अनुभव प्राप्त व्यक्ति को होमियोपैथी का डाक्टर बना दिया गया, किसी राज्य में इस के लिए तीन वर्ष की अवधि रखी गई और किसी में पांच वर्ष की अवधि रखी गई। यही ठीक समझा गया कि एक राज्य में रजिस्टर किया हुआ होमियोपैथिक डाक्टर किसी दूरे राज्य में जाकर प्रैक्टिस नहीं कर सकता है। इसमें कठिनाई हुई और देश में भिन्नता सी नजर आने लगी।

उदाहरण के लिए मैं बिहार में प्रैक्टिस करता था और अगर मैं महाराष्ट्र में गया तो बिहार में रजिस्ट्रेशन मिलने के बावजूद मुझे महाराष्ट्र में प्रैक्टिस नहीं करने दी जा सकती। यह एक असंगत सी बात थी। लकिन महाराष्ट्र सरकार, जिसने मुझे अपने यहां रजिस्टर नहीं किया और इसलिए मैं वहां प्रैक्टिस नहीं कर सकता था, का कहना भी सत्य था। जिस क्वालिफिकेशन और जिस अवधि के अनुसार बिहार सरकार ने मुझे रजिस्टर किया था, वे महाराष्ट्र सरकार की निश्चित की हुई क्वालिफिकेशन और अवधि से भिन्न था, इसलिए मुझे रजिस्ट्रेशन नहीं मिला।

इस स्थिति में इंस्टीट्यूशनल ट्रेनिंग पाये हुए होमियोपैथिक प्रैक्टिस करने वाले ने देश में इस प्रकार का वातावरण पैदा किया, और केन्द्रीय सरकार पर यह बदाव डाला गया कि वह यह व्यवस्था करे कि इंस्टीट्यूशनल ट्रेनिंग प्राप्त करने के बाद कोई भी व्यक्ति सारे देश में प्रैक्टिस कर सके। इसलिए हमने होमियोपैथिक एक्ट पास किया, जिसमें हमने यह व्यवस्था की कि किन किन उपाधियों के व्यक्तियों को प्रैक्टिस करने की इजाजत दी जायेगी।

हम यह कोशिश कर रहे हैं कि हर एक राज्य में कालेज और यूनिवर्सिटी हो। आज स्थिति यह है कि केरल और महाराष्ट्र में—ऐसे और भी प्रदेश होंगे—बोर्ड या फैकल्टी परीक्षायें लेते हैं, इंस्टीट्यूशनल ट्रेनिंग देते हैं और अलग-अलग नामों की डिग्रियां देते हैं। यह कल्पना की गई कि सारे देश के लिए एक समान पाठ्यक्रम बने, जिसके बाद हम पोस्ट ग्रेजुएट टीचर्ज भी तैयार कर सकें, जो विश्वविद्यालयों में पढ़ाने के योग्य हों।

इसलिए यह आवश्यक है कि हम सैंट्रल कौंसिल आफ होमियोपैथी का गठन करें और इसीलिए आज यह बिल—अच्छे ही देर से—लाया गया है। इस कारण मैं इस बिल का समर्थन करता हूं। इस बिल के बारे में श्री बनर्जी और डा० लक्ष्मीनारायण पांडेय ने मिनट आफ डिसेंट दिये हैं, लेकिन मैं समझता हूं कि इस बिल के द्वारा हम एक कदम आगे बढ़ा रहे हैं। इसका उद्देश्य यह नहीं है कि एक प्रान्त वाले को दूसरे प्रान्त में भेज दिया जाये। हम यह कल्पना कर रहे हैं कि यह कौंसिल स्थापित करने के बाद हम देश भर में एक समान पाठ्यक्रम बना सकेंगे और दवाओं का स्टैंडर्डाइजेशन कर सकेंगे। यह कौंसिल बनने के बाद जब सैंट्रल रजिस्टर बनेगा, तो उसमें जिन व्यक्तियों के नाम होंगे, वे सारे देश में प्रैक्टिस कर सकेंगे।

यही नहीं, हमने यह भी कल्पना की है कि जो व्यक्ति दस पन्द्रह साल तक प्रैक्टिस कर चुके हैं, या जिनका अलग अलग रजिस्ट्रेशन हो चुका है, वे भी वंचित न हों जायें और इसके लिए क, ख और ग श्रेणियां बनाई गई हैं । लेकिन वह दिन अवश्य आना चाहिए, जब ऐसे लोग होमियोपैथी की प्रैक्टिस न कर सकें, जो कहीं पढ़े नहीं हैं और सिर्फ घर में कुछ अभ्यास कर के प्रक्टिस करने लगे हैं । इसी कारण होमियोपैथिक डाक्टरों के सर्टिफिकेट स्वीकार नहीं किये जाते हैं । जब होमियोपैथी के डाक्टर इंस्टीट्यूशनल ट्रेनिंग प्राप्त करने लगेंगे, तब ऐसा नहीं हो सकेगा ।

सैंट्रल कौंसिल की जहां यह जिम्मेदारी होगी कि क्या पाठ्यक्रम हो, कितने साल का हो, किस प्रकार के कालेज स्थापित हों, उन में बेसिक क्वालिफिकेशन क्या हो, यनिवर्सिटी से उनका क्या सम्बन्ध हो, वहां उसकी यह जिम्मेदारी भी होगी कि जो दवायें हमारे देश में नहीं हैं और जो बाहर से मंगाई जाती हैं, उनके बारे में व्यवस्था की जाये ।

मैं समझता हूं कि यह बिल बहुत समझ-बूझकर लाया गया है । इसकी बहुत आवश्यकता थी । हम चाहते हैं कि होमियोपैथी इस तरीके से आगे बढ़े कि वह सारे संसार पर अपनी छाप डाल सके ।

एक बात और कह कर मैं बैठ जाना चाहता हूं । काफी कुछ विरोधात्मक बातें अभी तक रही हैं । बायोकैमिक मेडिसिन्स या रेमेडीज को अलग रखने की चेष्टा की जाती है, हमें लिखना पड़ता है कि होम्योपैथिक और बायोकैमिक प्रैक्टिशनर । तो इसमें यह भी हल किया गया है कि जहां भी होम्योपैथी की बात आती है उसमें बायोकैमिक रेमेडीज भी आ जाती है । यह भी एक अच्छा काम किया गया है ।

अब उस के और डीटेल्स में मैं नहीं जाना चाहता कि नामिनेटेड मेम्बर कौन हो और कितने हों और रजिस्ट्रार होना आवश्यक है या ट्रेजरर होना आवश्यक है । इसको चर्चा का विषय नहीं बनाना चाहिए । यह तो अपने अनुभव के बाद इस प्रकार के अमेंडमेंट किये जा सकते हैं ।

आपने जो मुझे समय दिया उसके लिए बहुत बहुत धन्यवाद ।

15 hrs.

*SHRI MANORANJAN HAZRA (Arambagh): Mr. Deputy-Speaker, Sir, I am now under the treatment of Dr. Karolie, a Heart Specialist and as such I would talk very slowly and not enter into any excitement. In our young days when we used to go to the rural areas to pursue and propagate the message of independence we had witnessed the pitiable condition under which the rural people lived and suffered owing to the lack of proper medical facilities. The 4000 medicines enumerated in the British Pharmacopia used to be kept under lock and key and kept a guarded secret mainly because if people could come to know about and started importing them, then it would badly affect the monopoly trade of the then drug merchants, because the prices would come down and their profit will dwindle. Sir, in those good old days we did not have as many political parties as we have them now. The only objective before every Indian was to attain the independence of the country and the veteran leaders and workers of the Congress party of these bygone days who are still in our midst in this House will recall how we used to go to the villages with boxes packed with Homoeopathic medicines. We were specifically instructed by our leaders about the use of different Homoeopathic medicines. We were told how Rosera 30 was useful for treating Whooping cough. We were told how to use Belladona 30, Arnica, Rustox etc. Fortunately there was a great sense of unity and a great sense of cooperation

*The original speech was delivered in Bengali.

[Shri Manoranjan Hazra]

among the Homoeopathic and Allopathic Practitioner I would like to mention the names of two such outstanding physicians one was Dr. Bidhan Chandra Roy with whom I had lived for no less than 40 years and the other gentleman who was a Homoeopathic practioner and a member of West Bengal Assembly was Gyan Babu who had become a house hold word in the State of West Bengal for his eminence in the sphere of Homoeopathy. I had experienced how the people suffered in the rural areas because of the non-availability of medicines. In those days the various public health organisation the organisation like UNO, WHO and the organisation which devote themselves for eradication of diseases were not there. We had to beg from different sources some quantity of qunine and take them to the villages. Mr. Deputy Speaker, Sir, the hon. Minister must be aware of the fact that Malaria used to be so deadly in those days that in West Bengal alone it used to have a toll of no less than 10 lakhs of people every year. As the then Congress worker it was our duty to carry relief and succer to the people and we invariably carried quinine with us. Then came the second World War. After this we found that new medicines like Mepacrine Plasmochine etc. became popular. Our medicine box was no doubt enriched by the addition of these medicines but still we were no where near the demand and still a very large number of people suffered for the lack of medicines. Sir, in this sphere of medicine, since those days both allopathy and homoeopathy have been following the same course but unfortunately they are moving into two different directions. Both are based on principles of Science but there is hardly any common ground or any sphere of unity between them. They are moving in two different directions. The natural consequence of the Phenomena is that the practitioners of allopathic medicines looks down upon the practitioner of homoeopathic medicine and *vice-a-versa*. The net result of this anatogonism is that the people continue to suffer when the two schools of medicines continue to fight for superiority. For 19 long years I was a member of the West Bengal Assembly. I had repeatedly raised my voice for giving due recognition to the system of Homoeopathic medicines and I am glad to say Sir, that with the cooperation of all the members of the different political parties we were able to give a legal recognition to the system of medicine which was due to it. I must also congratulate the hon. Minister for bringing forward this Bill in this House but there is a small hitch in extending my unqualified support to him and it is this that like Rip Van Wincle he has risen from a long slumber after 20 years and if this measure had been taken earlier we could have made much headway in the sphere of Homoeopathic medicines. But it is better late then never and something is always better than nothing. It is in this perspective that I welcome this Bill. I also welcome the provision for the formation of a Medical Council which is enshrined in this draft legislation. I would like to draw the attention of this august House to two basic problems and I would like that the matter should be considered dispassionately and abide party principles. The first thing is the iternal feud that exist between the two systems of medicine. We have to solve this if we want the people to take benefit of the both systems and secondly, we have to find out ways and means to bring an end to the state of anarchy that is prevailing in this sphere of medical practice since the British days. This anarchy was there in those days and it has been aggravated further in our present times partly because of the population explosion and partly due to the administrative weakness in running the health services in our country. Mr. Deputy Speaker, Sir, I hope you will kindly excuse me if I quote a personal example to illustrate the state of anarchy for I am aware of the fact that such personal citations are not in keeping with the prevailing parliamentary traditions. Sir, for ten years I was a member of the Bengal Pradesh Congress Committee. Subash Chandra Bose was the President of the BPCC. I had the good fortune of being very close to him and to have worked with him during this period. I had noted that there was a great sense

of personal attachment between the different members and even though many of the old Congressmen have now joined the different political parties and even though their political ideologies have undergone changes, there has been no change in their personal attachment to each other. It is because of personal attachmnt.

*MR. DEPUTY-SPEAKER: What do you want to say? You have already exceeded your time. Please hurry up.

*SHRI MANORANJAN HAZRA: I was only trying to prepare the ground to illustrate the state of anarchy but now I would come sraight to the point. Last year during the budget session the hon. Minister had presented a report to this House. In page 81 of the report it has been stated that the sons and daughters of political sufferers would be given facilities in matters of getting admissions in schools and colleges and for pursuing their studies. Unfortunately this is not really being followed by the Government. My son had the requisite marks for admission into the MBBS course but inspite of my writing to the Health Minister he was not admitted to the course. Later on I made a request to Mr. Ali who was a professor in the Lucknow University and now the Vice-Chancellor of Aligarh Muslim University. It was through Mr. Ali's efforts that my son could be admitted there. Again Sir, my son wanted to take the test for admission into the Armed Forces Medical College, Poona. You will be surprised to know Sir, that the admit Card reached him three days after the test was over.

*MR. DEPUTY-SPEAKER: How is it relevant to the Bill?

*SHRI MANORANJAN HAZRA: Sir, through these examples I am only trying to highlight the state of anarchy that now prevails in the administrative set up and I would hope that when a Council is being formulated it should be ensured by the Government and the Council that these pitfalls are avoided. The third thing that I would like to impress upon this House is that it is very necessary to effect proper coordination between Homoeopathic and allopathic systems of medicines. Unless this is done or our efforts to promote the cause of Homoeopathy is bound to end in failure. There are many other things in this Bill which at the present moment I would not like to oppose but I may raise my voice about their working in due course of time. And before I conclude Sir, I would like to say that Pharmocopia occupies a very important position in any system of medicines. We have no pharmacopia for homoeopathy. I would urge upon the hon. Minister to see that proper provisions are made for its preparation for the benefits of the practitioners of Homoeopathy. With these words, Sir, I conclude my speech.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Mr. Deputy-Speaker, Sir, I rise to support this Bill because not only that I have preached this but I have also tried to practise myself by having the maximum homoeopathic medicines for myself and family members. I believe in this Science. Therefore, Mr. Deputy-Speaker, this Bill is very much welcome.

I have seen in this Parliament since 1952 when the disciple of Shri Mahatma Gandhi was a Health Minister—not one but there was another also—and yet, Government have only preached this but they have hardly practised for a vast country like ours giving these homoeopathic medicines to our people. Examples are very clear. 85 per cent is being spent on allopathic medicines taking the Central Government as also all the State Governments in this country together. Only 15 per cent is spent on homoeopathy, Ayurveda, Unani.....

MR. DEPUTY-SPEAKER: And also the Siddha system.

SHRI BHAGWAT JHA AZAD: .... yes, and also on the Siddha system. 85 per cent of the people of this country derive benefit from this 15 per cent spent on homoeopathy and other systems

*The original speech was delivered in Bengali.

[Shri Bhagwat Jha Azad]

of medicine by the Central and State Governments, and only 15 per cent of the people take the help of allopathic medicines on which we are spending 85 per cent. What more can be said about Government's lip-sympathy to this system of medicine or this science of medicine?

I can quote any number of cases, personally from my own experience and that of many others to show that this science which is called allopathy is the most imperfect science. I can quote no less an authority than the adviser to the United Kingdom in a medical bulletin. He says that in 60 per cent of the cases, they have got a perfected bulletin or a system according to which when the patient comes, the doctor takes down some of the obvious reasons, and according to the formulas which are there, medicines are prepared and given to him. In 60 per cent of the cases, the medicines are all prescribed. In about 15 per cent of the cases, they have not much to say. In about 10 per cent of the cases only, the doctor has to exercise his intelligence, out of which he kills almost seven per cent. I am not saying this myself. I was trying to get hold of that bulletin, but it was so long ago that it was published that I also forgot where to find it, but this is what I remember. That is what this science of allopathy is.

A member in my family has been having back pain for the last fifteen years. I took him to the best orthopaedic doctors at Patna, to the All India Insitute of Medical Sciences, to Safdarjang and to the best orthopaedic doctors there, and then to Bombay; of course, I did not take him to Madras, because I had enough experience of them by then. They had all the best tests available in their science. It is a horrible series of tests that one has to undergo. Once a patient gets into an allopathic hospital, it is very difficult to get out; he can get out with the disease but he cannot get out without the disease. All possible tests are available, and yet they will say that there is nothing abnormal. The pain was in the back, in the joint etc. but still they will say 'The pain is only in your mind'. This is the latest thing that the allopathic system has produced in this world; if they cannot find out anything, they will say It is in your mind only; you are only a psychiatric patient.

Therefore, I would submit that it is very essential that Government should give up their lip-sympathy but give real sympathy and support to homoeopathy. Instead of 15 per cent which is spent at present on these systems, at least 50 per cent should be spent on them, and let the balance be spent on the allopathic system. This is how 85 per cent of the people who are taking advantage of homoeopathy and the indigenous systems could be supported and helped. Therefore, I would support this measure.

But there is one thing that I would like to mention. What are we doing in this Bill today? We are trying to have registration State-wise. If you want to practise in a particular State, you can go and have special permission in the State. If you practise in Bihar, you cannot possibly go to Bombay and practise there under this Bill. Why should such a thing happen? It is happening because the person sitting in the Government and in the Ministry have hardly any sympathy for this science. They do not regard it as a science at all.

I know one of the advisers of the Government of India on homoeopathy, and I had gone once to him, without announcing my identity. I could have said to him that I was Azad, Member of Parliament and I am sure he would have taken note of it, but I went to him without announcing my identity, and he hardly gave me a few minutes and he charged me Rs. 55 in this capital city of Delhi for consultation in the homoeopathic system. I did not go to him afterwards, because I thought that it was basically wrong for a homoeopathic physician to charge so much for the medicine and fees as Rs. 55. This is a science or system for the poor men in this country.

Till this Government is capable of providing a hospital, if not on the lines of UK, which provides one dentist for every

5000 population; let them at least provide three dispensaries in each block; if they cannot provide one dispensary in each block, at least let them provide for treatment in homoeopathy by spending on homoeopathy. Let them ensure that such advisers to the Government of India do not indulge in this practice of extortion by charging Rs. 55.

I would suggest that the medical colleges must have a homoeopathic college attached to them. It should not be left to the private entrepreneurs to start a college as in Bhagalpur where Dr. Kapur has started one and run every now and then to the Government of India begging for charity. We have got a good homoeopathic college in the Bhagalpur town. Students from all over the country come there. But in spite of our writing to them, how do the Government of India care? It is absolutely lip-sympathy. On my face, they say 'Yes', 'very nice'. But on the file 'No, Sir; not possible, Sir'. This is what this Government understand about homoeopathy.

I have quoted figures. I have quoted the Adviser to the great Medical Council of Britain to show that in this country the only possible medical service for long long years is through homoeopathy, ayurveda and other indigenous systems. Therefore, let there be elaborate preparation; let there be facilities available for research, let there be laboratories and other things.

When I have a severe headache, I do not like to have novalgin. Why can't they have something like that from homoeopathy? Our doctors here have got a list of the members' names with the allergy they have; some are allergic to novalgin, some are allergic to aspirin. But in homoeopathy, there is no medicine to which one can have allergy. I want to ask the Minister to arrange for shops where people suffering from headache, for example, could go and get a specific medicine for it in homoeopathy just as they have novalgin and aspirin in allopathy. But as it is, it is difficult to find a shop where I can get that homoeopathic medicine. I have to go all the way to Daryaganj because Government does not support it. It is like the question of development of an area for employment or for industrial development. Unless Government give their unequivocal support to this science, there shall be no improvement. But they want to give only a few doses, make a speech, bring a Bill, have few people who will charge Rs. 55 in Delhi, Patna and Calcutta, leaving aside the thousands and thousands of those philanthropic homoeopathic doctors whom they call 'quacks'. What about those MBBS quacks who are every day killing people and have a racket of so many tests one after the other? Are they all pious, good, knowledgeable? Do they effect a cure?

There is the case of a little child of mine. He had nose bleeding and a small growth. I took him to Willingdon Hospital. There they gave him 12 injections of streptomycin. Ater that, they said 'Take an X-ray and then we shall operate'. I went to a homoeopath in Karol Bagh. He gave him a dose and growth came down in two days. Finished. This is the difference between this medicine and that medicine.

Therefore, I say that this is a good thing. But as regards the Council, I am sorry I could not go through the details of it, consult other persons, not the big persons, but the small good doctors who are plenty in Delhi and in the rest of the country, who could suggest what should be the improvement effected. I would make this suggestion to Shri Kisku: if you really want to do it, please call some of these persons from all over the country, hear their difficulties, find out what can be done. Do not give just 15 per cent but at least 50 per cent. Have regular Colleges affiliated to a University. Have laboratory research facilities. Do all these things. Then only you can really give this health srvice to this country.

*SHRI J. MATHA GOWDER (Nilgiris): Mr. Deputy Speaker, Sir, I rise to say a few words on the Homoeopathy Central Council Bill, 1973 and I would take this opportunity to express my views on this Bill.

Homoeopathy system of medicine has been in existenec in our country for many long years. Doctors practising this system of medicine can be seen in many parts of our country. Unfortunately this system of medicine has not become as popular as it should. One of the reasons for this state of affairs is some persons after going through a few Books on this system of medicine start practising with the result because of their inadequate knowledge the people have lost the confidence in this otherwise scientific system of medicine.

Sir, viewed in this background it is gratifying to see that the hon. Minister has brought forward this Bill, which I feel, makes constructive proposals for the total reorganisation and improvement of this system of medicine. I extend my wholehearted support to this Bill in the hope that it will pave way for the orderly development of the Homoeopathy system of medicine in our country. This Bill, as a matter of fact ought to have come many years ago and I am happy at least now the Government have woken up to the need for encouragement of this system of medicine.

Sir, there is a greater need that the Government should encourage a system of medicine which by its very nature is not only scientific and efficacious but also is capable of being made available to the majority of our population. In a country which is so poverty stricken as ours the Government ought to have encouraged and developed this Homoeopathic system of medicine. Let us then look at the record of the Government in this sphere. Though the Government have been allocating crores and crores of rupees for the allopathic system of medicine they thought it fit to spend only a few lakhs of rupees for the development of the various Indian systems and Homoeopathic system of medicine. In fact the last year's budget contains an allocation of only Rs. 23 lahs for the education and development of the various systems of medicine other than the allopathic system. This amply shows the indifference of the Government towards the Homoeopathic system of medicine.

Sir, our country is a poor country and consists of more than 5 lakh villages. It is an admitted fact that the majority of the rural population goes without adequate medical facilities. It is well known that no qualified doctor in allopathic system of medicine wishes to go to serve the rural areas of our country. Even otherwise the rural people are not in a position to pay the fees charged by the doctor and also are not in a position to purchase the medicines prescribed by such doctor. The position becomes all the more difficult in view of the ever increasing prices of essential drugs.

Sir, for a country which is essentially rural the number of primary health centres, even according to Government's statistics that exist is just about 5,100 and the number of sub-centres is roughly about 25,000. It is not as though that all these health centres are functioning efficiently and well. In fact, 143 primary health centres have no doctors at all. No allopathic doctor is attracted to serve in these primary health centres for the reason that he does not desire to go to rural areas which do not offer some of the comforts of urban life apart from the remuneration being low. That is why we see the concentration of the doctors in the urban centres. I feel Sir, it is in this situation that a doctor practising homoeopathy can be more usefully employed.

In Clause 15(2) (c) of the Bill it is provided that a person practising Homoeopathy for not less than five years would get certain rights. I would like to know whether all these stipulations are meant for the encouragement of the Homoeopathic system of medicine in the sense that such doctors would be

*The original speech was delivered in Tamil.

preferred and taken in in the Health Services of the Government.

MR. DEPUTY-SPEAKER: You may continue your speech next time.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI A. M. CHELLACHAMI (Tenkasi): I move:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973."

The motion was adopted.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of articles* 1 *and* 3)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक को पेश कर रहा हूं ।

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of articles* 74 *and* 163)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश कर रहा हूं ।

CANTONMENTS (AMENDMENT) BILL*

(*Amendment of section* 13 *and omission of section* 14, *etc.*)

श्री मधु लिमये (बांका : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि छावनी अधिनियम, 1924 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

उपाध्यक्ष महोदय, चार साल पहले माननीय सरदार स्वर्ण सिंह ने आश्वासन दिया था कि इसके सिद्धान्त को वह मानते हैं और पुराने कानूनों को बदलेंगे ।

---

*Published in Gazette of India, Extra ordinary, Part II, Section 2, dated 16.11.73.